

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.150/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking Change in Law compensation on account of imposition of 20% Agriculture Infrastructure and Development Cess on import of solar modules vide Customs Notification No. 06/2025- Customs dated 01.02.2025 with effect from 01.02.2025, in terms of Article 12 of the Power Purchase Agreement dated 28.11.2023 between Eden Renewables Alma Private Limited and Solar Energy Corporation of India Limited along with carrying cost on compound interest basis.

Petitioner : Eden Renewable Alma Private Limited (ERAPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, ERAPL
Ms. Himani Yadav, Advocate, ERAPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking Change in Law compensation on account of the imposition of 20% Agriculture Infrastructure and Development Cess on the import of solar modules *vide* Customs Notification No. 06/2025-Customs dated 1.2.2025 w.e.f. 1.2.2025, in terms of Article 12 of the Power Purchase Agreement dated 28.11.2023 between the Petitioner and the Respondent No.1/SECI, along with carrying cost on a compounded interest basis.

2. The learned counsel for Respondent No.1/SECI accepted the notice and sought six weeks to file a reply.

3. After hearing the learned counsel for the Petitioner and Respondent No.1, the Commission directed as follows:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.

4. The Petition will be listed for hearing on **14.7.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**